

(d) and (e) No, Sir

(f) In order to check diversion of kerosene for adulteration of MS/HSD, steps such as density checks, furfural doping of kerosene, blue-dyeing of kerosene, regular/surprise inspections of retail outlets/SKO dealerships by field officers of the oil companies, Joint Industry Teams, Mobile Laboratories and officers of the State Government enforcement agencies, are taken.

Action is taken against the erring dealers under the Marketing Discipline Guidelines. Action is also taken by the State Government Enforcement Agencies under the Essential Commodities Act and the MS/HSD Control Order.

Village Without Roads

2760. SHRI KASHI RAM RANA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the villages having more than 1000 population are still not connected with the nearest all weather roads in the country;

(b) the percentage of the villages having more than one thousand population connected with the nearest all weather roads by the end of February, 1997.

(c) whether the Government have formulated any time-bound scheme to connect certain villages with the nearest all weather roads; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) Under the Minimum Needs Programme, 85.7% of villages with population of 1000 and above are estimated to have been connected upto March, 1996.

(c) and (d) The Eighth Plan (1992-97) envisaged linking of all villages with population of 1000 and above by all weather roads by the end of the Plan.

[English]

Seniority List in Group 'A' Services

2761. SHRI SANTOSH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to state :

(a) whether recruitment to many Group-A organised services is being through Civil Services Examination conducted by UPSC and their seniority is maintained throughout their service;

(b) if not, the reasons therefor; and

(c) the guidelines proposed to be set up to maintain the seniority among Group-A organised services?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (c) At present recruitment to specified Group 'A' Organised Services is being done through Civil Services Examination conducted by UPSC. Depending upon their position in the merit list and the option exercised by them, selected candidates are allocated to various Group 'A' Organised Services. However, seniority of the candidates selected is not always maintained through out their service as per the merit position at the time of initial recruitment. This is because the service rules of various organised services contain a provision relating to maintenance of the seniority of officers belonging to that service. Normally, such provision is to determine their seniority in accordance with the general instructions on the subject issued by the Department of Personnel and Training (DOPT). According to the general instructions issued by DOPT, seniority of a direct recruit to a post is determined by the order or merit indicated at the time of his initial appointment and his seniority is re-fixed on promotion in the order in which he is recommended for such promotion by Departmental Promotion Committee. Seniority of an officer allocated to a particular Group 'A' service is determined in a particular post with reference to other officers holding the same post in the same service and it is neither necessary nor possible to maintain his seniority with reference to officers in various other services as per their merit position in the Civil Services Examination at the time of their initial recruitment as promotional avenues are available within each organised service and officers of each organised service are governed by the service rules applicable to the organised service to which they belong.

Illegal Occupants of Government Accommodation

2762. SHRI NITISH BHARADWAJ : Will the PRIME MINISTER be pleased to state :

(a) whether a large number of bungalows and quarters belonging to the Directorate of Estates are under illegal occupation at Jawahar Lal Nehru Marg, Tagore Road, Ahilyabai Road, Thompson Road, Minto Road, Mirdard Road, Mata Sundari Road, Mata Sundari Lane, Kotla Road and some more adjoining roads in the Minto Road area;

(b) if so, the details thereof;

(c) whether these bungalows and quarters are in such illegal occupation for the last ten years;

(d) if so, whether workshops, shops, garages and the like have been started at these premises;

(e) if so, the time by which these premises will be got vacated;

(f) if not, the reasons therefor; and

(g) the quantum of loss of rent suffered by the Government so far due to these illegal occupation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (f) Directorate of Estates is not aware of its bungalows and quarters at Jawahar Lal Nehru Marg, Tagore Road, Ahilyabai Road, Thompson Road, Minto Road, Mirdard Road, Mata Sundri Road, Mata Sundri Lane, Kotla Road remaining under illegal occupation. Whenever any such report is received, action is taken as per the allotment rules. However, a number of quarters in these areas have been handed over to the DDA for temporary transitional rehabilitation of eligible Turkman Gate evictees.

(g) Does not arise.

Linkages between TRYSEM and IRDP

2763. SHRIMATI VASUNDHARA RAJE : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the linkages between TRYSEM and Integrated Rural Development Programme (IRDP) have not been established in every State;

(b) if so, the reasons therefor;

(c) whether the Government propose to link TRYSEM with Corporate Sector and markets in Ninth Five Year Plan;

(d) if so, the guidelines issued to the State Governments in the matter; and

(e) the details of the programme of the Government in that regard?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) and (b) As per programme guidelines every willing TRYSEM beneficiary should get assistance under IRDP. At the instance of this Ministry, a 'Quick Evaluation of TRYSEM (June-August, 1993) was carried out by reputed independent research institutions to assess the efficacy of the TRYSEM programme. This Evaluation survey revealed that of the total number of beneficiaries who were imparted training under TRYSEM, roughly 47.19% were unemployed after the training. It was also found that 53.57% of the trained youth did not apply for loan under IRDP and of the remaining youth about 50% were given assistance under IRDP. Keeping in view this, Government of India has decided that now it should be made incumbent on the part of the DRDAs and the training institutions to complete all the required formalities for sanction of IRDP loans before the

completion of the training. All the State/UT have accordingly been instructed in this regard.

(c) to (e) Keeping in view the potential of the corporate and service sectors to provide large scale employment, the States have been asked to initiate a dialogue with the corporate sector and to redesign the training programmes to suit the needs and requirements of the corporate and service sectors.

Quota for MP in Indira Awas Yojana

2764. SHRI JAGAT VIR SINGH DRONA : Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state :

(a) whether the Government propose to allot quota for MP's under Indira Awas Yojana; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) No, Sir.

(b) Question does not arise.

[Translation]

Improvement of Environment

2765. SHRI RAVINDRA KUMAR PANDEY : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have reviewed the implementation of the programme for providing accommodation and environmental improvement for the economically weaker section, middle income group and urban slums areas under the Environmental Improvement Scheme;

(b) if so, the names of the States which have achieved the target fixed under this scheme and the States which have not achieved the target and the States whose performance has exceeded the target;

(c) whether the Government have taken any action/ made any positive suggestion in respect of the States which have not achieved at target and those which have exceeded the target;

(d) if so, the details thereof; and

(e) the steps taken by the Government for the proper implementation of housing schemes so as to achieve the target fixed thereunder?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) to (e) The Union Government is monitoring the scheme of Environment Improvement of Urban Slums (EIUS) under Point No. 15 of the Twenty Point Programme. Since this is a State Plan scheme, the funds are provided in the